

(c) Statement explaining the reasons why a copy each of the documents at (a) and (b) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-3326/61].

(d) Report (1961) of the Tariff Commission on the continuance of protection to the Electric Motor Industry.

(e) Government Resolution No.11 (1)-T.R./61 dated the 26th October, 1961.

(f) Government Notification No. 11(1)-T.R./61 dated the 26th October, 1961.

(g) Statement explaining the reasons why a copy each of the documents at (d), (e) and (f) above could not be laid on the Table within the period prescribed in the said sub-section. (Placed in Library. See No. No. LT-3327/61].

(ii) A copy of the Salt (Reserve Stocks) (Amendment) Order, 1961 published in Notification No. G.S.R. 1332 dated the 4th November, 1961, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-3328/61].

**PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES, 1961.**

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** Sir, on behalf of Shri B. Gopala Reddi I beg to re-lay on the Table a copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1961 published in Notification No. G.S.R. 779 dated 10th June, 1961, under sub-section (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, [Placed in Library. See No. LT-3064/61].

**MAIN CONCLUSIONS OF THE TENTH SESSION OF THE INDUSTRIAL COMMITTEE ON PLANTATIONS**

**The Deputy Minister of Labour Shri Abid Ali:** Sir, I beg to lay on the Table a copy of the main conclusions of the Tenth Session of the Industrial Committee on Plantations held at New Delhi on the 21st September, 1961. [Placed in Library. See No. LT-3329/61].

**DECISIONS OF THE GOVERNMENT ON THE PUBLIC SECTOR UNDERTAKINGS**

**Shri Manubhai Shah:** I beg to lay on the Table a statement containing the decisions of the Government on the Public Sector Undertakings. [Placed in Library. See No. LT-3330/61].

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12.11 hrs.

**BUSINESS OF THE HOUSE**

**Shri Braj Raj Singh (Ferozabad):** Before you take up the next item, may I seek a clarification? Is it a fact that it has been decided that this session will go on until the 8th?

**Mr. Speaker:** I have not decided anything.

**Some Hon. Members:** It is in the papers.

**Mr. Speaker:** I do not know. That is what somebody is writing in the papers. Let us see how long it will go on. It is scheduled to go on till the 15th. If there is no work before that and if it comes to a close by the 8th, it can close even earlier.

**Shri Braj Raj Singh:** May I know whether it is a fact that the discussion on the Ladakh affairs shall not be held on the 28th but on the 4th? It was in the papers. You were pleased to announce that the discussion shall take place on the 23th. Now the papers report that it has perhaps been decided that it may be held on the 4th of December.